

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6870/2023
(Arising out of impugned final judgment and order dated 28-02-2023
in A482 No. 46541/2018 passed by the High Court of Judicature at
Allahabad)

XYZ

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 108237/2023 - EXEMPTION FROM FILING O.T.)

Date : 11-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Kailash J. Kashyap, Adv.

For Respondent(s) Mr. Satish Tamta, Sr. Adv.
Mr. Nishchay Dutt, Adv.
Ms. Swaralipi Deb Roy, Adv.
Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.
Mr. Pradeep Kumar Dubey, Adv.
Mr. Siddharth Rajkumar Murarka, Adv.

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Arun Pratap Singh Rajawat, Adv.
Mr. Ajay Kumar Prajapati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

State of Uttar Pradesh has already filed its
counter affidavit.

Learned counsel representing respondent nos. 2 to 6 prays for and is granted three weeks' time to file counter affidavit.

List the matter on 10th October, 2023.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)